

KARNATAKA LOKAYUKTA

No. Uplok-2/DE/16/2022/ARE-19

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001,
Date:03/01/2023.

:: R E P O R T ::

Sub: Departmental Enquiry against Shri. Gangappa Siddappa Gadadavar, the then Deputy Director of Land Records, Vijayapura presently Deputy Director of Land Records, U.P.O.R. Central Office, Bengaluru and Smt. Sharada Bai Ganapathi Rathod, Land Surveyor, Office of the Deputy Director of Land Records, Vijayapura presently working in the office of the Assistant Director of Land Records, Jamakhandi Taluk, Vijayapura District – regarding.

Ref: 1. Government Order No.Kame 19
Bhudase (1) 2020, Bengaluru
Dated:29/01/2022.
2. Nomination Order No:Uplok-
2/DE/16/2022 Bengaluru,
Dated:04/02/2022 of Hon'ble
Uplokayukta.

The Departmental Enquiry is initiated against Delinquent Government Officials (1) Shri. Gangappa Siddappa Gadadavar and (2) Smt. Sharada BAI Ganapathi Rathod , the then Tahasildar, Sira Taluk, Tumakuru District (*hereinafter referred as **DGO** for short*).

2. In view of Government Order cited at reference No.1, the Hon'ble Upalokayukta-2 vide Order cited at reference No.2, has nominated Additional Registrar of Enquiries-19 to frame Articles of Charge and to conduct enquiry against aforesaid DGO. Articles of Charge was framed by this ARE and sent to the DGOs No.1 and 2 for his appearance.

3. The Articles of charge as framed by ARE-19 is as follows:

That, you DGO No.1, working as DDLR Vijayapura, demanded bribe of Rs. 7,000/- through DGO No.2 working as Land Surveyor in D.D.L.R office, on 16/07/2019, in DDLR's office from complainant, Shri. Eraganteppa Basappa Hugar, Advocate, for passing final orders in P.H.C. Appeal pertaining to complainant's client, Shri. Siddappa Paramanna Kerutgi and another. On 17/07/2019, at about 12:45 P.M., in DGO No.1's office the DGO No.2, for DGO No.1 demanded and accepted the said bribe of Rs. 7,000/- from complainant. By this, both of you have committed misconduct, dereliction of duty, acted in a manner unbecoming of a Government servant, and not maintained

absolute integrity, Violating Rule 3(1) (i) to (iii) of K.C.S. (Conduct) Rules, 1966. Hence, this charge.

8. The DGOs No.1 and 2 are challenged the **Articles of Charge** bearing No. Uplok-2/DE/16/2022/ARE-19, dated: 09/02/2022 before Hon'ble Hon'ble Karnataka State Administrative Tribunal, Kalaburagi by filing an Applications No. 20200 & 20201/2021. **The said application came to be allowed by Order Dated: 07/07/2022. The Articles of Charge dated: 09/02/2022 came to quashed.**

9. This Section i.e., ARE-19 had received file bearing No. LOKAYUKTA/LC/KAT-08/2022-23 from CLC-2 seeking Legal opinion in respect of the above order passed by the Hon'ble Tribunal. After perusing the material on record this ARE has furnished opinion that **this is not a fit case to challenge** the order of Hon'ble Tribunal dated: 07/07/2022 by filing Writ Petition before the Hon'ble High Court. **The said Legal opinion has been approved by Hon'ble Upalokayukta on 04/11/2022 and also by Hon'ble Lokayukta on 10/11/2022.**

10. On 14/11/2022, intimation is received from the Chairman, Legal Cell-2, Karnataka Lokayukta that it is decided not to challenge the order of the Hon'ble Tribunal.

11. In view of the above approval given to the Legal opinion by Hon'ble Upalokayukta and Lokayukta and the decision taken by this Institution not to challenge the order of the Hon'ble Tribunal, this **closure report** is submitted.


(PRAKASH L. NADIGER) 03/11/23
Additional Registrar Enquiries-19,
Karnataka Lokayukta,
Bengaluru.

ANNEXURE

1. LIST OF WITNESSES EXAMINED ON BEHALF OF D.A:

	NIL
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2. LIST OF WITNESSES EXAMINED ON BEHALF OF DGO:


	NIL
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3. LIST OF DOCUMENTS MARKED ON BEHALF OF D.A:

	NIL
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4. LIST OF DOCUMENTS MARKED ON BEHALF OF
DGO:

	NIL
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(PRAKASH L. NADIGER) 11/23
Additional Registrar Enquiries-19,
Karnataka Lokayukta,
Bengaluru.



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/16/2022/ARE-19 Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Dated 06.01.2023.

RECOMMENDATION

Sub:- Departmental inquiry against Sriyuths: 1) Gangappa Siddappa Gadadavar, the then Dy. Director of Land Records, Vijayapura, presently working as Dy. Director of Land Records, U.P.O.R. Central Office, Bengaluru and 2) Sharada Bai Ganapathi Rathod, Land Surveyor, Office of the Dy. Director of Land Records, Vijayapura, presently working in the office of the Asst. Director of Land Records, Jamakhandi Taluk, Vijayapura District – reg.

Ref:- 1) Government Order No.ಕಂಇ 19 ಭೂದಾಸೇ (1) 2020, ಬೆಂಗಳೂರು, dated 29/01/2022.

2) Nomination order No.UPLOK-2/DE/16/2022, dated 04.02.2022 of the Upalokayukta, State of Karnataka.

3) Inquiry report dated 03.01.2023 of Additional Registrar of Enquiries-19, Karnataka Lokayukta, Bengaluru.

The Government by its order dated 29-01-2022 initiated the disciplinary proceedings against 1)

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Gangappa Siddappa Gadadavar, the then Dy. Director of Land Records, Vijayapura, presently working as Dy. Director of Land Records, U.P.O.R. Central Office, Bengaluru and 2) Sharada Bai Ganapathi Rathod, Land Surveyor, Office of the Dy. Director of Land Records, Vijayapura, presently working in the office of the Asst. Director of Land Records, Jamakhandi Taluk, Vijayapura District [hereinafter referred to as Delinquent Government Officers/officials, for short as 'DGO No.1 and 2'] and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/16/2022, dated 04.02.2022, nominated Additional Registrar of Enquiries-19, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them.

3. The DGO No.1 Gangappa Siddappa Gadadavar, the then Dy. Director of Land Records, Vijayapura, presently

violating Rule 3(1)(i) to (iii) of K.C.S. (Conduct) Rules, 1966.

4. The Inquiry Officer (Additional Registrar of Enquiries-19) has held that, the further proceedings against the DGO No.1 Gangappa Siddappa Gadadavar, the then Dy. Director of Land Records, Vijayapura, presently working as Dy. Director of Land Records, U.P.O.R. Central Office, Bengaluru and the DGO No.2 Sharada Bai Ganapathi Rathod, Land Surveyor, Office of the Dy. Director of Land Records, Vijayapura, presently working in the office of the Asst. Director of Land Records, Jamakhandi Taluk, Vijayapura District, may be discontinued and inquiry may be closed.

5. Further, the Inquiry Officer (Additional Registrar of Enquiries-19) has reported that, the DGO No.1 and 2 had filed Application No.20200/2022 and 20201/2022 before Hon'ble Karnataka State Administrative Tribunal, Kalaburagi and Hon'ble Karnataka State Administrative Tribunal, Kalaburagi, by its order dtd:07-07-2022, has allowed the applications and quashed the Articles of



working as Dy. Director of Land Records, U.P.O.R.
Central Office, Bengaluru and the DGO No.2 Sharada Bai
Ganapathi Rathod, Land Surveyor, Office of the Dy.
Director of Land Records, Vijayapura, presently working
in the office of the Asst. Director of Land Records,
Jamakhandi Taluk, Vijayapura District, were tried for the
following charge:-

ANNEXURE NO.I
CHARGE

That, you DGO No.1, working as D.D.L.R.,
Vijayapura, demanded bribe of Rs. 7,000/-
through DGO No.2, working as Land Surveyor in
D.D.L.R office, on 16/07/2019, in DDLR's office
from complainant, Shri.Eraganteppa Basappa
Hugar, Advocate, for passing final orders in
P.H.C. Appeal pertaining to complainant's client,
Shri. Siddapa Paramanna Kerutgi and another.
On 17/07/2019, at about 12:45 p.m., in DGO
No.1's office the DGO No.2, for DGO No.1
demanded and accepted the said bribe of Rs.
7,000/- from complainant. By this, both of you
have committed, misconduct, dereliction of duty,
acted in a manner unbecoming of a Government
servant, and not maintained absolute integrity,

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Charge. This Institution has taken a decision that not to challenge the final order of the Hon'ble Karnataka State Administrative Tribunal, Kalaburagi.

6. On re-consideration of report of inquiry and on perusal of the entire records, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to drop further proceedings against DGO No.1 Gangappa Siddappa Gadadavar, the then Dy. Director of Land Records, Vijayapura, presently working as Dy. Director of Land Records, U.P.O.R. Central Office, Bengaluru and the DGO No.2 Sharada Bai Ganapathi Rathod, Land Surveyor, Office of the Dy. Director of Land Records, Vijayapura, presently working in the office of the Asst. Director of Land Records, Jamakhandi Taluk, Vijayapura District.

7. Action taken in the matter shall be intimated to this Authority.



Connected records are enclosed herewith.

06/01/23

(JUSTICE K.N.PHANEENDRA)

Upalokayukta,
State of Karnataka.